

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 206 OF 2015 &
IA NO. 344 OF 2015

Dated: 06th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Damodar Valley Power Consumers Association & Anr. Appellant(s)
Versus
West Bengal Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.
Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. M. G. Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya for R-2

ORDER
IA NO. 344 OF 2015

(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. Rajiv Yadav, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

APPEAL NO. 206 OF 2015

List the matter for hearing on **07-09-2018** (*on Top of the Board*) as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member